

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 40/MP/2016**

Subject : Miscellaneous petition under Regulation 31(3) of the Central Electricity Regulatory Commission (Terms and Conditions of tariff Regulations, 2014 for declared capacity and certification thereof by State Load Dispatch Center of MP in respect of NHDC's hydro generating stations i.e. Indira Sagar Power Station (ISPS) and Omkareshwer Power Station (OSPS).

Date of hearing : 5.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NHDC Limited

Respondents : Madhya Pradesh State Load Dispatch Center and others

Parties present : Shri Vinod K Singh, NHDC  
Shri Ajasra Gupta, MPPMCL

**Record of Proceedings**

The representative of the petitioner submitted that present petition has been filed for seeking direction to State Load Dispatch Center, Madhya Pradesh to consider the generation station's daily ex-bus declared capacity for certifying DC and regularization thereof by issuing revised PAF in SEA for that period. He further submitted as under:

(a) SLDC, MP has restricted the declared Capability (DC) of OSP and ISP for the period from 10.2.2015 to 18.2.2015 based on restrictions imposed on releases of water by local authorities for enabling various religious functions being celebrated downstream of these plants and for construction of Ghats.

(b) In WRPC and State Operation and Co-ordination Committee level meetings, SLDC, MP intimated that it has calculated the DC of the machines based on Tariff Regulations and Grid Code MPERC which allows it to curtail the availability based on restrictions imposed.

(c) SLDC, MP is acting contrary to the provisions of Regulation 31 (3) of the Central Electricity Regulatory Commission (Terms and Conditions of tariff Regulations, 2014 which allows calculation of DC based on declaration of peaking capability for at least three hours taking into account the availability of water.

(d) The action of SLDC, MP is hampering the recovery of capacity charges of OSP and ISP.

2. The representative of MPPMCL requested the Commission to direct the petitioner to serve copy of the petition on MPPMCL.

3. After hearing the representatives of the parties, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 20.5.2016. The respondents were directed to file their replies, on affidavit, by 3.6.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 17.6.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 23.6.2016.

**By order of the Commission**

**sd/-  
(T. Rout)  
Chief (Law)**